

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2754**  
TO BE ANSWERED ON 17.03.2025

**Setting up of Environmental Regulator**

2754. PROF. SOUGATA RAY:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has any proposal to set up an Environmental Regulator at par with Telecom Regulatory Authority of India (TRAI) to look after the environmental issues of the country,
- (b) is so, the details thereof;
- (c) whether the Hon'ble Supreme Court has issued any direction in this regard, if so, the details thereof;
- (d) the details of various existing Environmental Authorities in the country, and
- (e) whether there is controversy among various Environmental Agencies in the country, if so, the details thereof?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI KIRTI VARDHAN SINGH)

(a) to (e) The extant Acts, Rules and Notifications provide the necessary administrative and legal framework for appraisal of projects for Environmental Clearance and adjudication of environmental issues through National Green Tribunal and Hon'ble Courts, besides number of measures undertaken to improve transparency, efficiency and enhancing ease of doing business. The Ministry has filed its response to the directions of the Hon'ble Supreme Court regarding the proposal of Environment Regulator on the basis of which Hon'ble Supreme Court had disposed of the concerned Interlocutory Applications.

The State level Environmental Impact Assessment Authorities (SEIAAs) and State level Expert Appraisal Committees (SEACs) have been constituted in exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for decentralisation of the Environment Clearance process for expeditious clearances at the State level. The SEIAAs and SEACs function based on the provisions of the EIA Notification 2006 as amended from time to time. Further, State Pollution Control Boards in States and Pollution Control Committees in Union Territories have been constituted under the provisions of Water (Prevention and Control of Pollution) Act, 1974.

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